ATTENDANCE-CUM-ORDER SHEET OF HEARING

NATIONAL COMPANY LAW TRIBUNAL GUWAHATI BENCH

C.P. No. 05/97/GB/2017

Angshu Ranjan Chakraborty

... Petitioners

-Versus-

M/S Madarkhat Tea Company Pvt. Ltd. & Ors. ... Respondents

Present: Hon'ble Mr.Justice P K Saikia, Member(J)

Date of Order: 22nd May 2017.

Name of the Company Under Section		M/S Madarkhat Tea Company Pvt. Ltd. 97	

ORDER

Mr S. Bharali and Ms M. Goswami, learned Advocates are present on behalf of the petitioners. On the other hand, Mr A.K. Roy, Sr. PCS, is present on behalf of respondent No.3 and Mr G. Rahul, learned Advocate represents respondent No.1.

- 2. The learned counsel for the petitioners submits that he has received the reply only recently and, therefore, he needs some time to examine the same and file rejoinder, if necessary.
- 3. Such contention is, however, disputed by Mr A.K. Roy, stating that the reply has been delivered to the authority concerned for being delivered to the petitioner as back as 08.05.2017 and there is proof that same was received shortly thereafter.

Being so, the contention that the petitioner did not find much time to respond to the reply is without any substance.

- 3. However, considering the submissions from both the sides, I find it necessary to give one more chance to the petitioners to file rejoinder, if they are so advised. The petitioners are directed to file the rejoinder within 10 days from today supplying simultaneously copy thereof to the respondents. The respondents shall file sur rejoinder, if any, within 7 days from the date of receipt of rejoinder.
- 4. List this matter on 14.07.2017.
- 5. It is made clear here that no further adjournment on any ground will be entertained.

Member (Judicial)
National Company Law Tribunal,
Guwahati Bench,
Guwahati.

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